

15.03.2024
Court No.13
Item No.10
AP

CPAN 296 of 2024
In
WPA 28831 of 2022

Pankaj Kumar Dugar
Vs.
Sri Vineet Kumar Goyal (IPS)
The Commissioner of Police

Mr. Siddhartha Lahiri
Mr. Debraj Dutta

... For the Petitioner.

Mr. Tarak Karan

... For the alleged contemnor.

1. Affidavit of service filed in Court today is taken on record.
2. The alleged contemnor is represented.
3. Learned counsel for the State has submitted a report dated 29th February, 2024 issued by the Officer-in-Charge, Kalighat Police Station.
4. This Court notices with anguish that Vineet Kumar Goyal, the Commissioner is the contemnor but he has not chosen to submit any report before this Court. The report of the Officer-in-Charge, Kalighat Police Station dated 29th February, 2024 in the form of instructions addressed to the State advocate have been presented before this Court as a report.

6. The alleged contemnor shall virtually present before this Court on the adjourned date.

7. Let this matter stand adjourned and be listed on 22nd March, 2024.

8. All parties shall act on the server copy of this order duly downloaded from the official website of this Court.

(Rajasekhar Mantha, J.)